

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC ACT
(CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

**CBI Vs. Sunny Kalra
S/o Sh. Madan Lal Kalra**

**FIR No.: RC/DST/2017/A/0014 dated 21.06.2017
u/s : 120B r/w 420/465/471 IPC
13(2) r/w 13(1)(d) PC Act 1988
PS : CBI/STF/New Delhi
Distt.: New Delhi**

15.05.2020

Matter was kept from yesterday for hearing for today.

Pr. (on screen) : Sh. Pradeep Rana, Id. Counsel for applicant/accused.

Sh. Praneet Sharma, Id.Spl. PP for CBI with IO/Insp. Shridhar Iyer.

The matter was taken up via CISCO Webex platform, facilitated by official(s) of computer branch of Rouse Avenue District Court in the presence of (on screen) of Sh. Surender Mandal.

Report from the Jail Supdt. received, as per which, applicant/accused was detained in connection with case RC No. AC-1/2015/A/0005/CBI/AC-1/New Delhi, CC No. 268/2019, u/s 120B r/w 420/468/471 IPC & 13(2) r/w 13(1)(d) of PC Act 1988, however, in the meanwhile, the productions warrants were received in connection with case No.403/2019, FIR No.DST/2017/A/0014, PS STB/CBI/New Delhi u/s 120B r/w 420/465/471 IPC & 13(2) r/w 13(1)(d) of PC Act, wherein, it is revealed that the accused was shown as having been detained.

Nirja Bhatia
15/05/2020

In view of the aforesaid, Jail Supdt, has also now requested for clarification in order to avoid any wrong detention/release.

Report obtained from the IO, as per which, the applicant/accused is not yet arrested in connection with the present case.

Ld. Counsel for the applicant/accused submits that the passport of the applicant/accused has already been detained. He undertakes that as and when required, applicant/accused shall cause appearance personally in pursuance of the summons issued from the court of Sh. Virender Bhatt, Id. Spl. Judge, PC Act, (CBI-15), New Delhi in connection with the aforesaid case.

Needless to say, the applicant/accused has already been granted bail in connection with other case bearing no. RC/AC-1/2015/A/0005 vide order dated 13.05.2020. It is reported that Bail Bond has been furnished and accepted by the Id. Duty MM, before whom, the accused has also furnished his current address i.e. A-955, Sushant Lok-I, Gurugaon, Haryana, being condition in the bail order dated 13.05.2020. Accused has also surrendered his temporary passport. It is undertaken that in the event of change of address, information shall be passed on to the IO immediately. It is also undertaken that the accused shall provide his email and/or any other necessary information to the IO. It is also submitted that the next date before the Court is 15.06.2020, which is noted by the parties for appearance and compliance.

Since the applicant/accused is not yet arrested in this case and no requirement for his detention is shown, he be released, if not required in any other case.

Miraj Shahis
15/05/2020

A scanned signed copy of this order is being sent to Sh.Surender Prasad Mandal, Branch Incharge, Computer Branch, Rouse Avenue District Court, New Delhi via Whatsapp/e-mail for further action in terms of the above order.

A copy of the order sheet be retained on record to be put in the judicial file as and when normal court work stands resumed.

The present order has been dictated to Sh. Ramesh Chand, Sr. P.A. attached with the undersigned.

Nirja Bhatia

(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/15.05.2020